

Mr. Speaker: Instead of spending any further time on this discussion, why not we take up the No-Confidence motion? About the time to be allotted for it, let us continue the discussion and, if necessary, we can find some time for it on the next working day also.

13 hrs.

Shri Surendranath Dwivedy: From your ruling it is not clear whether the adjournment motions . . .

Mr. Speaker: I have not given any ruling.

Shri Surendranath Dwivedy: But you have said that this will get precedence and immediately discussion would start. But what happens to the notices of adjournment motion that have been given?

Mr. Speaker: Adjournment motions and calling-attention notices, all that we will consider and see how many of them cover the same Rajasthan issue and how many different issues. We will examine them separately, unconnected with this. No ruling is given now.

श्री कंचरलाल गुप्त : अध्यक्ष महोदय, क्या आपने यह मान लिया है कि यह डिस्कशन दो दिन चलेगा ?

श्री सधु लिये : ध्यान दिलाने के प्रस्तावों का क्या होगा, उनका न भविष्यवात प्रस्ताव से और न स्पगन प्रस्ताव से कोई सम्बन्ध है।

अध्यक्ष महोदय : उमको 20 ता० को सेंने, आज तो नो-कान्फीडेंस मोशन को इम्पिडियेडली सेंगे।

Shri Nambiar: Unless we know the time fixed for this, we will not be in a position to apportion the time that each Member or group will get. Those who get the opportunity to speak earlier will absorb all this time. Without fixing the time it will not be

possible to regulate the discussion even.

Mr. Speaker: I have said that on Monday also this will be continued. It is clear, it will be for two days.

13.02 hrs.

#### PAPERS LAID ON THE TABLE

#### ORDINANCES UNDER THE PROVISIONS OF ARTICLE 123(2) (A) OF THE CONSTITUTION

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123(2)(a) of the Constitution:—

- (1) The Mineral Products (Additional Duties of Excise and Customs) Amendment Ordinance, 1966 (No. 12 of 1966) promulgated by the President on the 15th December, 1966. [Placed in Library. See No. LT.—2/67].
- (2) The Essential Commodities (Second Amendment) Ordinance, 1966 (No. 13 of 1966) promulgated by the President on the 23rd December, 1966. [Placed in Library. See No. LT-3/67].
- (3) The Land Acquisition (Amendment and Validation) Ordinance; 1967 (No. 1 of 1967) promulgated by the President on the 20th January, 1967 [Placed in Library. See No. LT-4/67].
- (4) The Representation of the People (Amendment) Ordinance, 1967 (No. 2 of 1967) promulgated by the President on the 28th February, 1967. [Placed in Library. See No. LT-5/67].